

*IN THE HIGH COURT OF BOMBAY AT GOA*

**LD-VC-OCW-149-2020**

**In**

**COMMERCIAL APPEAL NO.12 OF 2019**

Reliance Infrastructure Ltd.

...Petitioner.

*Versus*

State of Goa.

.... Respondent.

Mr. J.J. Bhatt, Senior Advocate with Mr. Bhargav Khandeparkar, Advocate for the Applicant.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for Respondent.

**Coram : M. S. SONAK &  
M. S. JAWALKAR, JJ.**

**Date : 6<sup>th</sup> October, 2020**

**P.C.**

Heard Mr. J.J. Bhatt, Senior Advocate who appears with Mr. Bhargav Khandeparkar, Advocate for the applicant. Mr. Devidas J. Pangam, the learned Advocate General appears alongwith Mr. Deep Shirodkar, Additional Government Advocate for the respondent.

2. Taking into consideration the earlier orders made in this matter, we place this matter for final disposal on 1<sup>st</sup> December, 2020 subject, no doubt, to overnight part heard matters. The parties to upload at least convenience compilation in this matter well in advance.

3. The records in physical form, i.e. paperbooks, etc. have already been prepared.

4. The Civil Application is disposed of in the aforesaid terms.

***M. S. JAWALKAR, J.***

msr

***M. S. SONAK, J.***msr.